

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 33  
CP No. 12/241-242/JPR/2020  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Mr. Rajeev Bhatnagar**

...Petitioner

**Versus**

**M/s Green Suraksha Technology Pvt. Ltd. & Ors.**

... Respondent

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

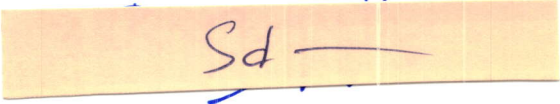
For the Petitioner : Ms. Akshita, Proxy for Susshil Daga, Adv.  
For the Respondent : Raunak Dixit, Adv. for R-2 & 3

**ORDER**

Sh. Raunak Dixit, learned counsel for Respondents No. 2 & 3, has filed their reply vide Diary No. 509/2021 dated 13.03.2021 and the same is taken on record. There is no representation for Respondent No. 4. The Applicant shall collect the notice from the Registry and serve the same together with complete paper book and a copy of this order on the Corporate Debtor by speed post immediately and file affidavit of service within two weeks along with copy of postal slip and tracking report. In case the service on the Corporate Debtor is not effected by speed post, the Applicant shall adopt the mode of substitute service and notice of hearing shall be published in two daily newspapers (one English



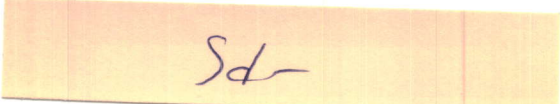
and one Hindi) having wide circulation in the area and copy of press clippings shall be duly filed in proof thereof. Reply, if any, shall be filed within three weeks from the date of publication, or the receipt of the notice, as the case may be; and rejoinder thereto, if any, shall be filed within 2 weeks, and in any case before the next date of hearing. List the CP on 27.05.2021.



Sd —

(Raghu Nayyar)  
Technical Member

March 25, 2021  
(M.S.)



Sd —

(Ajay Kumar Vatsavayi)  
Judicial Member